

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION No. 425
TO BE ANSWERED ON 21.07.2023**

HEALTHCARE AGENCIES REGISTERED WITH HLL LIFECARE LIMITED

†425. **SHRI PRATAPRAO PATIL CHIKHLIKAR:**

Will the Minister of **HEALTH & FAMILY WELFARE** be pleased to state:

- (a) the mandate of HLL Lifecare Limited, a Government of India enterprise;
- (b) the details of the measures taken for health check-up and treatment of labourers across the country including Maharashtra;
- (c) the details of the medical institutions associated with providing such healthcare services along with the norms determined therefor; and
- (d) the State/UT-wise details of the healthcare agencies for such registrations along with the measures set up for easy registration?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HEALTH & FAMILY WELFARE

(DR. BHARATI PRAVIN PAWAR)

(a) The mandate of HLL Lifecare Limited (HLL) is to take up Healthcare activities on commercial basis.

(b)&(c) HLL has entered into an agreement with Maharashtra Building and Other Construction Worker's Welfare Board (MBOCWWB) for implementing Health Check-up programs. This state-wide program includes conducting health check-up camps wherein the participants will undergo health screening, blood tests, Doctors consultation and follow up.

Similar programme was implemented in the State of Karnataka covering 6 districts in collaboration with Karnataka Building and Other Construction Workers Welfare Board (KBOCWWB). Besides this, HLL has signed agreement with Haryana Building and Other Construction Workers Welfare Board (HBOCWWB).

HLL has set up its own diagnostic facilities for conducting blood test for the beneficiaries. HLL has engaged qualified Doctors, having valid registrations for working in their areas of expertise. Health screening in the field is provided by para medical staff and the testing services is provided by qualified lab technicians under the supervision of the specialists.

As informed by the Ministry of Labour and Employment, the Employees State Insurance (ESI) Scheme is applicable to all factories and other establishments as defined in the ESI Act, 1948 with 10 or more persons employed in such establishments and the beneficiaries' monthly wage not exceeding Rs.21,000/- (Rs.25,000/- for persons with disability) covered under the scheme. The details of the measures taken for health check-up and treatment of ESI beneficiaries across the country including Maharashtra are as under:

1. ESI provides comprehensive medical care in the form of medical attendance, treatment, drugs and dressings, specialist consultation and hospitalization to Insured Persons and their families.
2. Medical care to beneficiaries is provided through a large infrastructure comprising 161 ESI Hospitals (including 15 hospitals in Maharashtra), 1574 Dispensaries (including 104 in Maharashtra), 96 Dispensary-cum-Branch Office (DCBO) (including 19 in Maharashtra) Specialist centres, 1003 Insurance Medical Practitioner's (IMP) clinics and arrangements with other health institutions.
3. The range of medical services provided covers preventive, promotive, curative and rehabilitative services. In-patient services are provided through ESI Hospitals and through empanelment with more than 2400 private and Govt. hospitals.
4. Employees State Insurance Corporation (ESIC) has also collaborated with Ayushman Bharat-Pradhan Mantri Jan Arogya Yojna (PMJAY) to provide secondary and tertiary care medical services to ESI beneficiaries through PMJAY empanelled hospitals in the country at places where ESI medical services are not adequately available. Additionally, medical facilities under AYUSH are also provided.

(d) HLL is conducting the health check-up camps only for the registered construction workers and their dependents under Building and Other Construction Workers Welfare Board of each State based on the approval received from the labour department/ authority.
